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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYD

M.A.NO. 944/97
O.A.No. 1342/97.

Date of Order: 3-10-97.

Between:

1. V.S.Rajan.
2. M.N.Murthy.
3. UU Mayya
4. ELSV Prasad.
5. V.Mani.
6. G.Sai Baba.
7. P.V.Subba Rao.
8. V.K.Nair.

9. Y.Balasundaram.
10. RK Achrya.
11. B.Subba Rao.
12. PR. Venkatachalam
13. PA Premanathan
14. C.John Anthony.
15. V.Deekshitulu.

.. Applicants.

and

1. The Union of India, rep. by its Secretary, Ministry of Personnel and Training, New Delhi.
2. The Financial Adviser (Defence Services) Ministry of Defence(Finance) New Delhi.
3. The Controller General of Defence Accounts, RK Puram, New Delhi.
4. The Controller of Defence Accounts, Secunderabad.

.. Respondents.

For the Applicants: Mr. A.Venkateswara Sarma, ~~faxxxxxxx~~ Advocate.

For the Respondents: Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN.)

THE HON'BLE MR.B.S.JAI PARAMESWAR : MEMBER(JUL)

The Tribunal made the following Order:-

M.A. is allowed.

Notice to the respondents in OA. Reply in 4 weeks
This case may be posted along with OA 146/97 and batch. The
Respondents are free to consider the prayer and interim relief
portion if they so desire. In otherwords the filing or pendency
of this OA does not constitute any embargo.



Deputy Registrar.

To

1. The Secretary, Union of India, Ministry of Personnel and Training, New Delhi.
2. The Financial Adviser (Defence Services) Min.of Def.(Fin.)New Delhi
3. The Controller General of Defence Accounts, R.K.Puram, New Delhi.
4. The Controller of Defence Accounts, secunderabad.
5. One copy to Mr.A.Venkateswara Sarma, Advocate, CAT.Hyd.
6. One copy to Mr.V.Rajeswara Rao, Addl.CGSC.CAT.Hyd.
7. One spare copy.

pvm